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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

D.A. NO. 349/92  
M.P. NO. 1769/93

DECIDED ON : 10.8.1993

Lal Singh & Ors.

... Petitioners

Vs.

Union of India

... Respondents

CORAM :

THE HON'BLE MR. JUSTICE S. K. DHAON, V.C.(J)

THE HON'BLE MR. B. N. DHOUNDIYAL, MEMBER (A)

Shri V. P. Sharma, Counsel for Petitioners

Ms. Jasvinder Kaur, Counsel for Respondents

JUDGMENT (ORAL)

Hon'ble Mr. Justice S. K. Dhaon —

The 11 applicants who were working as Draughtsmen in the grade of Rs.330-560 (RS) are presently posted in the office of Telcom Board, P & T Department, New Delhi. They have approached this Tribunal with the principal relief that the respondents be directed to grant them (petitioners) revised scale of pay on the basis of the Government of India, Ministry of Finance letter dated 13.3.1984 along with the fixation of pay and arrears of pay with effect from the same date as has been done in the case of Draughtsmen (Div.) working in the Telecom Civil Wing and Telecom Factories Organisation of the Telecom Department. They have also stated that the respondents should be directed to place them (the petitioners) at par with the applicants who had been granted similar relief by this Tribunal in D.A.299/89 decided on 6.3.1991.

2. A counter affidavit has been filed on behalf of the respondents. Counsel for the parties have been heard. This

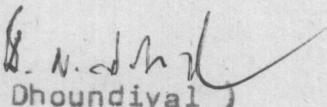
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Tribunal in O.A.299/89 discussed the matter in detail and directed that the respondents should give effect to the award given by the Board of Arbitration on 20.6.1980. We are informed that the judgment given by this Tribunal in the aforesaid O.A. has been accepted by the Department and has been implemented by an order dated 6.2.1992.

3. Having heard the learned counsel for the parties and after perusing the record, we are satisfied that the petitioners stand on the same footing as the applicants in O.A.299/89. We see, therefore, no reason as to why the respondents should not implement the directions given by this Tribunal in the aforesaid O.A. in the case of the petitioners. We, therefore, direct the respondents to pass orders similar in terms to those passed on 6.2.1992, ~~by the Tribunal~~ while giving effect to the directions given by this Tribunal in OA 299/89. The order shall be passed by the authority concerned within a period of three months from the date of receipt of a certified copy of this order.

There shall be no orders as to costs.

  
( B. N. Dhoundiyal )

Member (A)

  
( S. K. Dhaon )  
Vice Chairman (J)